

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 94/MP/2017
Along with I.A.No.22/2017**

Subject : Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.3.2017, 24.3.2017, 6.4.2017 and e-mail dated 19.4.2017 sent by the Power Grid Corporation of India Ltd and refund of the payments made under protest by the Petitioner against the impugned invoices (Interlocutory application on behalf of the Petitioner seeking interim relief).

Date of Hearing : 20.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Bharat Aluminum Company Limited (BALCO)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Ambuj Dixit, Advocate, BALCO
Shri Matrugupta Mishra, Advocate, BALCO
Shri Nishant Kumar, Advocate, BALCO
Shri Md. Zeyauddin, BALCO
Shri M.G. Ramachandran, Advocate, PGCIL
Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri K.K. Jain, PGCIL
Shri J. Mazumdar, PGCIL
Shri S. S. Raju, PGCIL
Ms. Anita A. Srivastava, PGCIL

Record of Proceeding

Learned counsel for PGCIL requested for time to file its response to the Commission`s report.

2. The Commission directed PGCIL to file its response on the Commission`s report by 11.1.2019 with an advance copy to the Petitioner who may file its submission

thereon by 22.1.2019. The Commission directed that due date of filing the response should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)